

implement it. We have to implement. The question before us is of implementation. Anything can be developed if there is a good infra-structure. Likewise implementation can be done if there is good infra-structure for implementation. The infra-structure for implementation should consist of : (1) interpretation ; (2) implication ; (3) intention ; (4) impact; and (5) importance. The implementing agencies on whom you have given responsibility—we should have to see whether they have got interest, involvement, incentive, initiative and proper instructions.

I conclude with the hope that the implementation part which is the vital part will be re-vitalised and administrative structure would be changed according to the need of the hour. With these words I conclude.

MR. CHAIRMAN : So, Members have spoken. Now, the hon. Minister will reply tomorrow.

20.47 hrs.

BUSINESS ADVISORY COMMITTEE

Twelfth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, I beg to present the Twelfth Report of the Business Advisory Committee.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, on behalf of Shri Janardhana Poojari, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (1) Notification No. 186/85-CE published in Gazette of India dated the 22nd August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981 so as to provide that the goods manufactured by Hundreded Percent Export Oriented Undertakings and supplied to ONGC projects in India against global tenders shall be exempted from the whole of the duty of excise leviable thereon subject to the conditions specified in the notification.
- (2) Notification Nos. 187/85-CE and 188/85-CE published in Gazette of India dated the 22nd August, 1985 together with an explanatory memorandum seeking to provide excise duty exemption on excess production of sugar produced in a factory during the period from 1st October to 30th November, 1985. [Placed in Library. See. No. LT-1380/85].

20.48 hrs.

The Lok Sabha then adjourned to meet at Eleven of the Clock on Friday, August, 23, 1985/Bhadra 1, 1907 (Saka).